

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 327

IA-472/2024 IA-5126/2023 IA-5488/2023

In

IB-741(ND)/2021

IN THE MATTER OF:

M/s. Hiveloop Capital Pvt. Ltd

.....APPLICANT/PETITIONER

Vs

M/s. Radiant Castings Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 19.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashok Kr. Singh, Sr. Adv. Mr. Vikram Singh,
Ms. Saloni Singh, Mr. Rai, Mr. Rajat Joshi, Advocates.
Ms. Mandakini Singh Ms. Ashima Mandla, Advs
in IA-5488/23.

Mr. Kumar Chitranshu, Adv in IA-5126/2023.

For the RP : Mr. Adarsh Tripathi Mr. Ajitesh Garg Advocates

For the Liquidator : Mr. Arvind Nayyar, Learned Senior Advocate,
Mr. Akshay Joshi, Mr. Vipul Jai, Ms. Vanshika Rana,
in IA-472/2024.

For the Respondent : Mr. Arvind Nayyar, Learned Senior Advocate,
Mr.Sandeep Bajaj, Mr. Vipul Jai, Ms. Vanshika Rana,
in IA-5126/2023.
Mr. Shahrukh Inam, Adv for Respondent No. 6 in IA no. 5126

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-472/2024:-

This application has been filed seeking the following prayers:-

- *To allow the present applicant to be impleaded in the present proceedings.*
- *To recall and set aside order dated 30.08.2023 passed by this Hon'ble Tribunal in the above-captioned proceedings and direct for fair and equitable distribution in the resolution plan.*

We have heard the submissions made by Mr. A.K. Singh, Learned Senior Counsel appearing for the Applicant and Mr. Arvind Nayyar, Learned Senior Counsel appearing for the Respondent. During the course of the arguments, reliance has been

placed on the supplementary affidavit filed before the NCLT, Kolkata Bench, in Interlocutory Application No. 1674/2022 in Company Petition No. 1149/2020. The Respondent shall take steps to place on record the said affidavit within one week. The parties shall take steps to file written submissions within one week.

List the matter on **10.05.2024** for compliance.

IA-5488/2023:-

Due to technology issue at the end of the Applicant, the Applicant prays for physical hearing.

The matter is adjourned to **10.05.2024**.

IA-5126/2023:-

With the consent of the parties, the matter is adjourned to **10.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**